

Norms Committee Minutes of the Meeting No. 11-/AM 21-22 dated 02.12.2021 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri Shaish Kumar, Technical Expert
- (ii) Shri D.N. Mathur, Technical Expert
- (iii) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 11-/AM 21-22 dated 02.12.2021 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/Nov/2021-22/ 11-/AM 21-22 dated 02.12.2021

Case No. M- 741 NC No. 11/21-22 Date : 02.12.2021	M/s. Bodal Chemical Ltd., Ahmedabad RLA. No. 08/24/040/00362/AM20 HQ F.No. 01/83/50/00 715 Am20/ Licence No.0810147240 dated 17.02.2020	Status Case: Approved
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Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to as per SION A-488, and considering of import items No.8,9, the norms may be revised as under:-

Export Item – Acid Black 210 (H/C)
Qty - 1 Kg

Import Item	Existing Norms	Revised Norms
Meta Phenylene Diamine	0.104 Kg	0.124 Kg
Sodium Nitrite	0.205 Kg	0.235 Kg

All other conditions of norms ratified earlier will remain unchanged.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 742 NC No. 11/21-22 Date : 02.12.2021	M/s. Bodal Chemical Ltd., Ahmedabad RLA. No. HQ F.No. Licence No.0810146312 dated 11.10.2019	Status Case: Approved
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Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to as per SION A-488, amend/enhance the quantity of Import No. 8,9 the norms may be revised as under:-

Export Item – Acid Black 210 (H/C)
Qty - 1 Kg

Import Item	Existing Norms	Revised Norms
Meta Phenylene Diamine	0.104 Kg	0.124 Kg
Sodium Nitrite	0.205 Kg	0.235 Kg

All other conditions of norms ratified earlier will remain unchanged.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).

Case No. M- 743 NC No. 11/21-22 Date : 02.12.2021	M/s. Kiri Industries Ltd., Ahmadabad RLA. No. 08/24/040/00190/am19 HQ F.No. 01/83/508/Am19/ Licence No.0810143387 dated 06.09.2018	Status Case: Deferred
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Meeting Remarks: The Committee considered the case as per agenda in presence of technical experts a decided to defer the case for further examination. The case has been referred for technical assessment (DNM)

Case No. M- 744 NC No. 11/21-22 Date : 02.12.2021	M/s. Kiri Industries Ltd., Ahmadabad RLA. No. 08/24/04000323/AM19 dated 26.12.2018 HQ F.No. 01/83/050/01124/AM19 Licence No.0810144200 dated 01.01.2019	Status Case: Approved
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The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to moral yield of 80%, amend/enhance the quantity of Import. the norms may be revised as under:-

Export Item – KISPERSE BLACK 2 RC
Qty - 1 Kg

Import Item	Existing Norms	Revised Norms
3-Amino-4-Methoxy Acetanilide	0.070 Kg	0.086 Kg
6-Chloro-2,4- Dinitro Aniline	0.150 Kg	0.200 Kg
Allyl Chloride	0.060 Kg	0.073 Kg
N,N-Diethyl Metaamino Acetanilide	0.075 Kg	0.080 Kg
Sodium Lignosulphonate	0.55 Kg	0.55 Kg

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).

Case No. M- 745
NC No. 11/21-22
Date : 02.12.2021

M/s. Amico Pesticides Limited, Mumbai
RLA. No. 03/94/040/00252/AM21
Licence No.0810144200 dated 01.01.2019

Status Case:
Approved

Decision; The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty as under for ratification purpose :-

Export Item – Triclopyr Butoxy Ethyl Ester Technical 94% Min.
Qty - 1 Kg

Import Item	Existing Norms	Revised Norms
1 Natcp 85% Min.	0.737 Kg	0.768 Kg
Mono Chloro Acetic Acid (MCA)	0.363 Kg	0.378 Kg
Butyl Cellosolve (2 Butoxy Ethanol)	0.423 Kg	0.441 Kg
Ethylene Dichloride (EDC)	0.172 Kg	0.176 Kg

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).

Case No. M- 746
NC No. 11/21-22
Date : 02.12.2021

M/s. Dorf Ketal Chemical India Private Limited , Mumbai
RLA. No. 03/94/040/00963/AM20
HQ F.No. 01/83/050/00707/20
Licence No.0310834836 dated 13.02.2020

Status Case:
Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
Fuel Additive/Lubricity Improver, Trade Name:SR2008,SR2006,SR2007, SR2005,SR2036,SR2060,SR2075	1 Kg	Relevant : Fatty Acid Brand Names - TOFA- L-5 /TOFA - L1/TOFA - R-3/TOFA - FA-1/D SOFA/D SOFA - DFA2/OLEIC ACID/LUBOLIC 20/SYLFAT2	0.700 Kg
		Aromatic SolventBrand Names Aromatic Solvent(C10- C20)/C9 Fraction(Mixed Aromatics)Solgad150/Aromatic Solvent C10	0.300 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No. M- 747 NC No. 11/21-22 Date : 02.12.2021	M/s. Grindwell Norton Ltd., Mumbai RLA. No. 03/94/040/00721/AM18 HQ F.No 01/83/050/00005/AM19 Licence No.0310818489 dated 15.01.2018	Status Case: Deferred
Decision: The Committee considered the case as per agenda in the presence of technical expert and decided to defer the case for further examination.		

Case No. M- 748 NC No. 11/21-22 Date : 02.12.2021	M/s. Bhagiradha Chemical s & Industries Limited, Hyderabad RLA. No. 09/24/040/00178/AM19 HQ F.No 01/83/050/00625/AM19 Licence No.0910066434 dated 11.07.2018	Status Case: Approved															
Decision; The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty as under for ratification purpose :- Export Item – <i>Azoxystrobin Technical 98%</i> Qty - 1 Kg <table border="1"> <thead> <tr> <th>Import Item</th><th>Existing Norms</th><th>Revised Norms</th></tr> </thead> <tbody> <tr> <td><i>O-Chlorobenzyl Cyanide</i></td><td>0.416 Kg</td><td>1.203 Kg</td></tr> <tr> <td><i>Trimethyl Orthoformate</i></td><td>0.697 Kg</td><td>0.860 Kg</td></tr> <tr> <td><i>4,6-Dihydroxy Pyrimidine</i></td><td>0.447 Kg/Kg</td><td>0.692 Kg/kg</td></tr> <tr> <td><i>Ortho-Cyanophenol</i></td><td>0.363 Kg/kg</td><td>0.378 Kg/kg</td></tr> </tbody> </table> All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).			Import Item	Existing Norms	Revised Norms	<i>O-Chlorobenzyl Cyanide</i>	0.416 Kg	1.203 Kg	<i>Trimethyl Orthoformate</i>	0.697 Kg	0.860 Kg	<i>4,6-Dihydroxy Pyrimidine</i>	0.447 Kg/Kg	0.692 Kg/kg	<i>Ortho-Cyanophenol</i>	0.363 Kg/kg	0.378 Kg/kg
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<i>Ortho-Cyanophenol</i>	0.363 Kg/kg	0.378 Kg/kg															

Case No. M- 749 NC No. 11/21-22 Date : 02.12.2021	M/s. Atlantic Care Chemical;, Kerala RLA. No. 10/24/040/00080/AM15 HQ F.No. 01/83/5000/368/AM18 Licence No.1010056981 dated 18.05.2014	Status Case: Deferred
Decision : The Committee considered the case as per agenda and decided to call for the present status of the case from RA , Therefore, RA is requested to intimate whether the case was earlier approved or if not then furnish the Hard Copy for further consideration . Firm is also requested to furnish the Hard copy for consideration of the case.		

Case No. M-7 50 NC No. 11/21-22 Date : 02.12.2021	M/s. Atlantic Care Chemical;, Kerala RLA. No. 10/24/040/00023//AM15 HQ F.No. 01/83/5000/368/AM18 Licence No.1010059008 dated 06.02.2015	Status Case: Deferred
Decision : The Committee considered the case as per agenda and decided to call for the present status of the case from RA , Therefore, RA is requested to intimate whether the case was earlier approved or if not then furnish the Hard Copy for further consideration . Firm is also requested to furnish the Hard copy for consideration of the case.		

Case No. M- 751 NC No. 11/21-22 Date : 02.12.2021	M/s. Atlantic Care Chemical, Kerala RLA. No. 10/24/040/00045//AM15 HQ F.No. Licence No.1010056843 dated 06.02.2014	Status Case: Deferred
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Decision : The Committee considered the case as per agenda and decided to call for the present status of the case from RA , Therefore, RA is requested to intimate whether the case was earlier approved or if not then furnish the Hard Copy for further consideration . Firm is also requested to furnish the Hard copy for consideration of the case.

Case No. M- 752 NC No. 11/21-22 Date : 02.12.2021	M/s. Shree Bankey Behari Lal Flavors. U.P RLA. No. 05/24/040/00250/AM19 HQ F.No. 01/83/050/00486/19 Licence No.0510407372 dated 31.07.2019	Status Case: Deferred
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Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).

Case No. M- 753 NC No. 11/21-22 Date : 02.12.2021	M/s. Pune Metagraph, Pune RLA. No. 31/83/040/00257/AM12 HQ F.No. 01/83/050/00157/13 Licence No.3110054198 dated 11.05.2012	Status Case: Deferred
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Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)

Case No. M- 754 NC No. 11/21-22 Date : 02.12.2021	M/s. Gnine Marmograni Impex pt Ltd., RLA. No. HQ F.No. Licence No.	Status Case: Deferred
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Decision :- The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. A copy of LOP granted by department of Commerce for the manufacture of items.
2. To give complete details with thickness and specification of marble Slaby tiles, whether it is polished or rough and dressed marble in tabular form.
3. A copy of Ad hoc Norms fixed by NSEZ, if any, based on MSME report.
4. Complete calculation for requirement of Rough marble Block for the manufacture of Marble slabs, indicating stage wise wastage.
5. Production of export item vis-a vis consumption of input item for the last three years duly certified by Chartered Accountant.,

D/L has been issued to the firm on 16.11.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 755 NC No. 11/21-22 Date : 02.12.2021	M/s. Sri Vijaylakshmi Agarbathi Works RLA. No. 07/24/040/00148/AM21 HQ F.No. 01/83/050/0000/AM21 Licence No. 0710117099 dated 06.10.2020	Status Case: Deferred
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Decision :- The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. Item of Export in Nos size wise.
2. Complete Spec. of Import along with copy of shipping bill.
3. Item of import in nos.size wise.
4. % wastage in terms of Nos.

Signature

5. Documents to prove nexus in quantity of import and exports

D/L has been issued to the firm on 16.11.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 756
NC No. 11/21-22
Date : 02.12.2021

M/s. Sree Vani Perfumery Works, Bangalore
RLA. No. 07/24/040/00236/AM21
HQ F.No. 01/83/050/0000/AM21
Licence No. 0710115973 dated 03.01.2021

Status Case:
Deferred

Decision :- The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. Item of Export in Nos size wise.
2. Complete Spec. of Import along with copy of shipping bill.
3. Item of import in nos.size wise.
4. % wastage in terms of Nos.
5. Documents to prove nexus in quantity of import and exports

D/L has been issued to the firm on 16.11.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 757
NC No. 11/21-22
Date : 02.12.2021

M/s. Savtri Sugandalaya Bangalore
RLA. No. 07/24/040/00143/AM21
HQ F.No. 01/83/050/1068/AM21
Licence No. 0710116994 dated 11.09.2020

Status Case:
Deferred

Decision :- The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. Item of Export in Nos size wise.
2. Complete Spec. of Import along with copy of shipping bill.
3. Item of import in nos.size wise.
4. % wastage in terms of Nos.
5. Documents to prove nexus in quantity of import and exports

D/L has been issued to the firm on 16.11.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 758
NC No. 11/21-22
Date : 02.12.2021

M/s. Savtri Sugandalaya Bangalore
RLA. No.
HQ F.No. 01/83/050/568AM21
Licence No. 0710115903 dated 23.12.2019

Status Case:
Deferred

Decision :- The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. Item of Export in Nos size wise.
2. Complete Spec. of Import along with copy of shipping bill.
3. Item of import in nos.size wise.
4. % wastage in terms of Nos.
5. Documents to prove nexus in quantity of import and exports

D/L has been issued to the firm on 16.11.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 759 NC No. 11/21-22 Date : 02.12.2021	M/s. Pradhan International, Bangalore RLA. No. 07/24/040/00238//AM20 HQ F.No. 01/83/050/612AM21 Licence No. 071016000 dated 08.01.2020	Status Case: Deferred
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Decision :- The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. Item of Export in Nos size wise.
2. Complete Spec. of Import along with copy of shipping bill.
3. Item of import in nos.size wise.
4. % wastage in terms of Nos.
5. Documents to prove nexus in quantity of import and exports

D/L has been issued to the firm on 16.11.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 760 NC No. 11/21-22 Date : 02.12.2021	M/s. Pooja Fragrance, Bangalore RLA. No. HQ F.No. 01/83/050/800AM21 Licence No. 071016000 dated 08.01.2020	Status Case: Deferred
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Decision :- The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. Item of Export in Nos size wise.
2. Complete Spec. of Import along with copy of shipping bill.
3. Item of import in nos.size wise.
4. % wastage in terms of Nos.
5. Documents to prove nexus in quantity of import and exports

D/L has been issued to the firm on 16.11.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 761 NC No. 11/21-22 Date : 02.12.2021	M/s Avery Dennison (India) Pvt Ltd., Jaipur RLA. No. 05/23/040/00319/AM19 HQ F.No. 01/83/050/360AM21 Licence No. 0510408186 dated 23.10.2018	Status Case: Approved
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Decision; The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty as under for ratification purpose :-

Export Item No.05 – **Self Adhesive Paper 168** +10%
Qty - 8,00,000 Squqre Metre (SION A2866)

Import Item	Existing Norms	Revised Norms
XPE 1043 –Emulsion (Adhesive)	16,000 Kg	19200 Kg
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).		

Case No. M- 762 NC No. 11/21-22 Date : 02.12.2021	M/s Avery Dennison (India) Pvt Ltd., Jaipur RLA. No. 05/23/040/00162/AM19 Licence No. 0510407143 dated 10.07.2018	Status Case: Approved
Decision; The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty as under for ratification purpose :-		
Export Item No.05 – Self Adhesive Paper 168 +-10% Qty - 10,00,000 Squqre Metre (SION A2866)		
Import Item	Existing Norms	Revised Norms
XPE 1043 –Emulsion (Adhesive)	20,000 Kg	24,000 Kg
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).		

Case No. M- 763 NC No. 11/21-22 Date : 02.12.2021	M/s. Shital Industries Ltd., Gujarat RLA. No. HQ F.No. 01/83/050/AM Licence No.0811000281 dated 22.01.2021	Status Case: Deferred
DecisopnThe Committee considered the case as per agenda in presence of technical experts and decided defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 764 NC No. 11/21-22 Date : 02.12.2021	M/s. Padma Perfumery Works, Bangalore RLA. No. 07/24/040/00282 /AM20/ HQ F.No.01/83/50/00737/AM20 Licence No.0710116151 dated 20.02.2020	Status Case: Approved	
Decision : The committee considered the case as per agenda and decided to the basis of information Furnished by the firm have may be to ratify norms as under:-			
Export Item	Qty.	Import item	Qty.
AGARBAATHI (PERFUMED) SIZE (8",9") (JOSS POWER BASED)	1000 Nos.	Raw Agarbaathi Machine Based of Rel.Colour (White/Black) of Relevant Length (UNPERFUMED) ((JOSS POWER BASED)	1015 Nos.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. This Norms applicable only for this file.			

Case No. M- 765 NC No. 11/21-22 Date : 02.12.2021	M/s. Padma Perfumery Works, Bangalore RLA. No. 07/24/040/00078/AM21 HQ F.No.01/83/50/00913M21 Licence No.0710116627 dated 19.06.2020	Status Case: Approved	
Decision : The committee considered the case as per agenda and decided to the basis of information Furnished by the firm have may be to ratify norms as under:-			
Export Item	Qty.	Import item	Qty.
AGARBAATHI (PERFUMED) SIZE (- 6"8",9",16") (JOSS	1000 Nos.	Raw Agarbaathi Machine Based of Rel.Colour (White/Black) of Relevant Length (UNPERFUMED)	1015 Nos.

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POWER BASED)	((JOSS POWER BASED)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. This Norms applicable only for this file.	

Case No. M- 766 NC No. 11/21-22 Date : 02.12.2021	M/s. Padma Perfumery Works, Bangalore RLA. No. 07/24/040/00566/AM20 HQ F.No.01/83/50/00566M20 Licence No.0710115901 dated 23.12.2019	Status Case: Approved	
Decision : The committee considered the case as per agenda and decided to the basis of information Furnished by the firm have may be to ratify norms as under:-			
Export Item	Qty.	Import item	Qty.
AGARBAATHI (PERFUMED) SIZE (-8",9",) (JOSS POWER BASED)	1000 Nos.	Raw Agarbaathi Machine Based of Black Colour of Relevant Length (UNPERFUMED) ((JOSS POWER BASED)	1015 Nos.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. This Norms applicable only for this file.			

Case No. M- 767 NC No. 11/21-22 Date : 02.12.2021	M/s. Patil Parimala Works, Bangalore RLA. No. 07/24/040/00189/AM20 HQ F.No.01/83/50/00563M20 Licence No.0710115866 dated 20.12.2019	Status Case: Approved	
Decision : The committee considered the case as per agenda and decided to the basis of information Furnished by the firm have may be to ratify norms as under:-			
Export Item	Qty.	Import item	Qty.
AGARBAATHI (PERFUMED) SIZE (-8",9",) (JOSS POWER BASED)	1000 Nos.	Raw Agarbaathi Machine Based of Black Colour of Relevant Length (UNPERFUMED) ((JOSS POWER BASED)	1015 Nos.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. This Norms applicable only for this file.			

Signature